

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-578/ND/2023
IA/2619/2024, IA/2785/2024

IN THE MATTER OF:

Jammu and Kashmir Bank

...PETITIONER

Vs.

M/s. Guiding Force Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Adv. Syed Arsalan Abid, Adv.
Prateek Khaitan, Adv. Chatanya
Sharma, Adv. Shitij Chakravarty.

For the RP

:Adv. Sanjay in IA No.2619/2024.

For the Respondent/Corporate Debtor

:Sr. Adv. Sidharth Yadav, Adv.
Apoorv Agarwal, Adv. Divya
Verma.

ORDER

IA/2619/2024

Ld. Counsel for the Applicant is present. Ld. Counsel for the Respondent is present and sought time to file reply. Time prayed for is granted. List the matter on **23.08.2024**.

IA/2785/2024

This is an application filed by the Corporate Debtor under Section 65 of the IB Code 2016. Heard Ld. Counsel for the Applicant. Ld. Counsel for the non-applicant is present and accepts notice for filing reply to this application. Reply be filed within a period of two weeks. List the matter on **23.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)